## IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

## EMG-BA No.07-A/2020

Syed Saiqa ...Petitioner/Appellant(s)

Through: Mr. A. H. Naik, Sr. Advocate with Mr. Zia, Advocate

(through WhatsApp Call from his residence)

V/s

Union Territory of J&K & Ors.

...Respondents

Through: Mr. Mir Suhail, AAG (through WhatsApp Call from his

residence)

**CORAM:** Hon'ble Mr Justice Dhiraj Singh Thakur, Judge.

Hon'ble Mr. Justice Sanjay Dhar, Judge.

## (ORDER) 15.05.2020

## Per Thakur 'J'

- 1. This application for grant of bail in the offences under Sections 302, 120-B RPC, 7/27 Arms Act, 13 and 18 ULA(P) Act has been preferred by the appellant, primarily, on health grounds as also on the basis of Government Order No.100-Home of 2019 dated 02.04.2020, issued by the Special Secretary to Government, Home Department.
- 2. At the very outset counsel for the respondents, Mr. Mir Suhail, AAG, pointed out that the appellant had already preferred an appeal bearing Appeal No.10/2019 challenging order of cancellation of bail passed by the Special Court designated under NIA Act and that the present bail application was, thus, not maintainable.
- 3. After hearing counsel for the parties, we deem it appropriate to direct the listing of Appeal No.10/2019 along with present application so that both can be decided together, inasmuch as the only relief in both the proceedings pertains to the grant of bail. Accordingly, Registry is directed

EMG-BA No.07-A/2020

-2-

to list this application along with main Appeal No.10/2019 on 20<sup>th</sup> of May, 2020.

- 4. Since according to Mr. Mir Suhail, AAG, challan has already been presented before the competent court, the Registry is directed to make available the scanned copies of the record on or before the next date of hearing.
- 5. Registry to provide copy of the main appeal along with copy of this order to Mr. Mir Suhail, AAG through e-mail,

SD/-(Sanjay Dhar) Judge SD/-(**Dhiraj Singh Thakur**) **Judge** 

Srinagar 15.05.2020 "Bhat Altaf, PS"